

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-116/ND/2024

IN THE MATTER OF:

**M/s Movenpick Hotels and
Resorts Management (India) Pvt. Ltd.**

...PETITIONER

Vs

Roc

...RESPONDENT

Section

U/s 59 of IBC, 2016

**Order delivered on 24 .04.2024
Hybrid Hearing (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Applicant

:

For the RoC

:Adv. Shankari Mishra

For the Liquidator

**:Mr. Amit Verma, Adv., Mr. Jitender
Arora, PCS and Mr. Ashok Kr. Verma,
Liquidator.**

For the Respondent

:

ORDER

Authorized Representative of the Liquidator and Liquidator in person is present and submitted that in terms of order dated 04.03.2024 they have served RoC and also filed the extract of IBBI website indicating that the company is under liquidation and the same is available on the e-portal. Ld. Counsel on behalf of RoC is present and submitted that they have filed their report, however, the same is not reflected on the e-portal. Ld. Counsel for RoC may approach the Registry and cure the defects so that the same is reflected on the e-portal. List the matter on **03.06.2024**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**